



2026:AHC:20318

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 328 of 2026

Mainuddin Khan And 9 Others

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Adya Prasad Tewari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"issue to a writ, order or direction in the nature of mandamus commanding the respondents ensure actual compliance of its order dated 19.03.2024 passed by the Consolidation Officer First, Deoria, in Case No.3, Manuddin Vs. State, under Rule 109-A, UPOCH Rules by providing delivery of possession over land in question in favour of the petitioners accordance with the provisions contained under Rule 109-A(4) UPOCH Rules, as early as possible within short span of time."

3. It is submitted that delivery of possession has not been effectuated, till date, in pursuance of the order dated 19.03.2024 passed by the Consolidation Officer under Rule 109-A of the U.P.C.H. Rules.

4. Learned Standing Counsel submits that grievance of the petitioners can more appropriately be redressed by the District Deputy Director of Consolidation (Respondent no.2) on the fresh representation to be moved by the petitioners seeking delivery of possession, in light of the order passed by the court competent.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction that the present petitioners are at liberty to move a fresh representation with regard to delivery of possession, as mentioned in the instant writ petition, before the Respondent no.2 along with a self attested copy of the instant writ petition

and a certified copy of the order of the date within a period of two weeks from today and same shall be considered and decided either by Respondent no.2 himself or through the authority competent, as permitted under the law, in accordance with law, expeditiously, preferably within a period of two months from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 29, 2026
VR